

1	2	3
Misc. Minor Schemes for Airports in Northern Region	15.643	1.460
Misc. Minor Schemes for Airports in Southern Region	4.500	0.000
Odisha	50.980	39.445
Puducherry	4.150	1.758
Punjab	6.910	3.138
Rajasthan	3.570	0.586
Sikkim	26.611	14.042
Tamil Nadu	30.700	0.000
Uttar Pradesh	149.967	105.339
Uttarakhand	7.972	0.000
West Bengal	1.690	0.000

Sale of prime landed properties and subsidiaries of Air India

1094. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India has decided to sell some of its prime landed properties and subsidiaries in order to get the national carrier back in shape;

(b) if so, the details thereof; and

(c) what are the other measures being taken for the revival of Air India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The Cabinet Committee of Economic Affairs (CCEA) had approved Turn Around Plan (TAP) and Financial Restructure Plan (FRP) of Air India on 12th April, 2012 which, *inter alia*, includes the monetization of Real Estate Assets in Air India to the tune of ₹5000 crore over a 10 years period with the annual target of ₹500 crore from the financial year 2013 onward. Air India has planned to monetize its unutilised/surplus immovable real estate assets over the next few years. Till date, Air India has realized an amount of ₹410 crore through sale of its non-core assets in various cities in India and abroad. Air India has also realized a rental income of ₹314 crore (approx.). With regard to subsidiaries of Air India Limited, AISAM has

directed to separately decide the contours of the mode of disposal of the subsidiaries viz. Air India Engineering Services Limited (AIESL), Air India Air Transport Services Limited (AIATSL) and Airline Allied Services Limited (AASL). Further, AISAM has, *inter alia*, approved the contours for sale of subsidiaries of AI and directed to expedite the sale of AIATSL.

(c) The Government has prepared a Revival Plan of Air India which focuses on building a competitive and profitable airline group. The Revival Plan comprises several major elements including:—

- (i) A comprehensive financial package, as approved by Government of India - this includes transferring non-core debt and assets to a SPV;
- (ii) Higher levels of operational efficiency by strengthening management and implementing best practice business processes;
- (iii) Robust organizational and governance reforms to be implemented by an eminent Board;
- (iv) Differentiated business strategies for each Air India's core businesses;
- (v) World-class HR practices to ensure a talented and motivated workforce; and
- (vi) Sale of non-core real estate assets and strategic disinvestment of subsidiaries such as Air India Air Transport Services Ltd.

Development of aircraft leasing industry

†1095. SHRI LAL SINH VADODIA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government is considering to develop its own aircraft leasing industry in near future;
- (b) if so, whether Government has taken any step in this direction; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Yes, Sir. Ministry of Civil Aviation had set up a Working Group to formulate a roadmap for developing an aircraft financing and leasing ecosystem in India. The Working Group's report which contains recommendations on

†Original notice of the question was received in Hindi.